

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA Nos. 451 & 452 of 2015 in DFR 1512 of 2015

Dated : **1st June, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd. **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Abid Ali Beeran. P

Counsel for the Respondent (s) : Mr. Sandeep Rajpurohit
for Mr. A.K.Ganesan for R-1
Ms. Pankhuri Bhardwaj for R-5

O R D E R

The Learned counsels appearing for Respondent No.1 and Respondent No.5, submit that they do not have any paper to file objections. Both the Respondents are praying for and are granted four weeks' time to file objections to the said IAs being IA No. 451 of 2015 and 452 of 2015 in DFR No.1512 of 2015.

Post the matter for hearing on the said IAs, being IA Nos. 451 & 452 of 2015 in DFR 1512 of 2015, on **24th Aug, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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